



GOVERNMENT OF JAMMU AND KASHMIR
Department of Rural Development and Panchayati Raj
Civil Secretariat Jammu

Notification

Jammu the 5th of April, 2019.

SRO 261 .- In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Ombudsman for Panchayats Act, 2014 (Act No. V of 2014) the Government hereby prescribe the following form of oath/affirmation to be made and subscribed by Ombudsman for Panchayats before the Hon'ble Governor :-

" I....., appointed as Ombudsman for Panchayats of J&K State, do swear in the name of God/solemnly affirm that i will bear true faith and allegiance to the Constitution of India and Constitution of Jammu & Kashmir, as by law established, that i will duly and faithfully and to the best of my ability, knowledge and judgement perform the duties of my office without fear or favour, affection or ill will."

By order of Government of Jammu and Kashmir.

Sheetal Nanda

Sheetal Nanda, IAS 5/4/19

Secretary to the Government

Dated : 05-4-2019

No:- RD /Panch/ 13/ 2013

Copy to the:-

- 01 Advisor (KS) to Hon'ble Governor
- 02 All Financial Commissioners
- 03 Principal Secretary to Hon'ble Governor
- 04 Chief Electoral Officer, J&K, Srinagar.
- 05 All Principal Secretaries/Commissioner/Secretaries to the Government
- 06 Divisional Commissioner, Kashmir
- 07 Divisional Commissioner, Jammu
- 08 Divisional Commissioner, Leh
- 09 All Deputy Commissioners, Jammu and Kashmir
- 10 Director General Rural Development, Jammu
- 11 Director, Local Bodies, Kashmir/Jammu
- 12 Director Rural Development, Kashmir
- 13 General Manager, Government Press, Kashmir/Jammu for publication
- 14 In-charge Departmental Website